

[Mr. Deputy-Speaker]

he is not satisfied with my decision, let him come and discuss it with me.

**Shri H. N. Mukerjee:** There was discussion in the UP Assembly and we have been told—it may be right or wrong—that there have been some riots. We want confirmation or otherwise of the position. It is a very simple matter. The Food Minister can come and make a statement, if you hold it over till he comes.

**Mr. Deputy-Speaker:** He can come and discuss it with me if he is not satisfied with my decision.

**Shri S. M. Banerjee:** When it is going on, the Food Minister....

**Mr. Deputy-Speaker:** Order, order. I request him to resume his seat.

**Shri S. M. Banerjee:** It is something strange.

**Mr. Deputy-Speaker:** Now, papers to be laid on the Table. Shri Lal Bahadur Shastri.

12.8 hrs.

#### PAPERS LAIN ON THE TABLE

##### ANNUAL REPORTS OF INDIAN RARE EARTHS LIMITED AND TRAVANCORE MINERALS LIMITED

**The Minister without Portfolio (Shri Lal Bahadur Shastri):** Sir, I beg to lay on the Table a copy each of the following Reports under sub-section (1) of section 619A of the Companies Act, 1956:—

- (i) Annual Report of the Indian Rare Earths Limited, Bombay, for the year 1962-63, along with the Audited Accounts and the comments of the Comptroller and Auditor-General thereon. [Placed in Library. See No. LT-2380/64].
- (ii) Annual Report of the Travancore Minerals Limited,

Quilon, for the year 1962-63, along with the Audited Accounts and the comments of the Comptroller and Auditor-General thereon. [Placed in Library. See No. LT-2381/64].

##### INDIAN MERCHANT SHIPPING (LOAD LINE) FIRST AMENDMENT RULES

**The Deputy Minister in the Ministry of Labour and Employment and for Planning (Shri C. R. Pattabhi Raman):** Sir, on behalf of Shri Raj Bahadur I beg to lay on the Table a copy of the Indian Merchant Shipping (Load Line) First Amendment Rules, 1963 published in Notification No. G.S.R. 1906 dated the 14th December, 1963, under sub-section (3) of section 458 of the Merchant Shipping Act, 1958. [Placed in Library. See No. LT-2382/64].

##### NOTIFICATIONS UNDER THE EMPLOYEES' PROVIDENT FUNDS ACT

**Shri C. R. Pattabhi Raman:** I beg to lay on the Table—

- (i) a copy each of the following Notifications under sub-section (2) of section 7 of the Employees' Provident Funds Act, 1952:—
  - (a) The Employees' Provident Funds (Twenty-second Amendment) Scheme, 1963 published in Notification No. G.S.R. 1942 dated the 21st December, 1963.
  - (b) The Employees' Provident Funds (Twenty-third Amendment) Scheme, 1963 published in Notification No. G.S.R. 1982 dated the 28th December, 1963.
  - (c) The Employees' Provident Funds (Amendment Scheme, 1964, published in Notification No. G.S.R. 68 dated the 11th January, 1964.
  - (d) The Employees' Provident Funds (Second Amend-